GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 673 TO BE ANSWERED ON 27.04.2016

DIGITISING LAND RECORDS OF RAILWAYS

+673. SHRI PRATAPRAO JADHAV: SHRIMATI SUPRIYA SULE: SHRI DHARMENDRA YADAV: DR. HEENA VIJAYKUMAR GAVIT: SHRI SHRIRANG APPA BARNE: SHRI ADHALRAO PATIL SHIVAJIRAO: SHRIMATI RAMA DEVI: SHRI RAHUL SHEWALE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Indian Railways has developed web based application called Land Management Module integrated with Track Management system to digitize the land records;
- (b) if so, the details thereof and the total area of railway land that has been encroached till date;
- (c) whether the Indian Railways has evolved a system that would provide the status of railway land whether encroached or not and if so, the details thereof;
- (d) the time by which the system will be evolved and put in place; and
- (e) the other steps taken by the Government to put an end to illegal encroachment of railway land in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) & (b): A web based application called Land Management Module

integrated with Track Management System (TMS) of Indian Railways

has been developed for maintaining data i.e. details of acquisition/area/usages and land plans of Land Bank of Indian Railways. At present about 879.48 hectare Railway land is encroached.

(c) & (d): A work costing [₹]36.24 crore has been sanctioned for mapping of all fixed Railway assets on Geographical Information System (GIS) of Bhuvan Satellite Imagery of Indian Space Research Organisation (ISRO) integrated with Track Management System (TMS) of Indian Railways. This system is designed to provide the status of Railway land whether encroached or not and thus would be helpful in tackling the menace of encroachment. Pilot of GIS mapping of Indian Railways network and land parcels has already been started on Delhi Division of Northern Railway.

(e): Railway carry out regular surveys of encroachment and takes action for their removal. If the encroachments are of temporary nature (soft encroachment) in the shape of jhuggies, jhopries and squatters, the same are got removed in consultation and with the assistance of Railway Protection Force and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971). During the last three years approximately 89 hectares of encroached land has been retrieved. Regular measures are taken to protect Railway land from encroachment which include, licensing of land to Railway employees for Grow More Food (GMF) Scheme etc., provision of boundary wall, tree plantation at vulnerable locations.